

(b) All the 10 districts of Jammu and Kashmir have been declared as industrially backward to qualify for concessional finance from financial institutions. 6 districts of the State viz., Jammu, Srinagar, Anantnag, Doda, Baramulla and Poonch have also been selected to qualify for the Central Subsidy Scheme. The whole State of J. & K. is also covered under the Transport Subsidy Scheme. The districts of Doda and Udhampur are covered under Drought Prone Areas Programme. The districts of Anantnag, Baramulla, Jammu, Kathua, Rajouri and Poonch are covered under the Small Farmers Development Agency.

With a view to shifting the focal point of development for small scale and cottage industries from big cities and State capitals to the districts headquarters, District Industries Centres are being set up in all the 10 districts of Jammu and Kashmir to attend to all the requirements of small and village industries under one roof. In addition to the scheme of concessional finance and investment subsidy, the following incentives are given by the Central Government for setting up industries in all the 10 districts of Jammu and Kashmir :

- (i) Deduction in Income-tax.
- (ii) Consultancy for Technical Services.
- (iii) Registration of new units and expansion of existing units in respect of items, the production of which is otherwise banned in the country.
- (iv) Interest Subsidy.
- (v) Supply of machinery on concessional terms by the National Small Industries Corporation Limited.
- (vi) Special facilities for importing raw materials.

I. B. Report on activities of individuals

2988. SHRI B. C. KAMBLE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what steps Government have taken or propose to take, to ensure that every I.B. (Intelligence Bureau) report on the activities and the material particulars of individuals is correct;

(b) whether Government have taken steps or propose to take in the matter of surveillance or tapping of telephones by

I. B. either by framing rules (statutory) or enacting a statute to prevent the misuse of authority; and

(c) if answer to (a) and (b) is in the affirmative, the nature thereof; if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : (a) Intelligence Bureau form a part of the security set up of the Government. It is not in the public interest to disclose how the veracity of information furnished by that Organisation is judged.

(b) and (c). Under Sub-Section 2 of Section 5 of the Indian Telegraph Act, 1885, the Central Government or a State Government or any officer specially authorised in this behalf by the Central or a State Government may, under certain specified circumstances, by order direct that any message to and from any person shall be intercepted or shall be disclosed to the Government making the order or an officer thereof mentioned in the order. In view of this position, it is not felt necessary to frame any other statutory rules to regulate surveillance or tapping of telephones by Intelligence Bureau.

SC/ST Employees in M/s. Instrumentations Ltd., Palghat

2389. SHRI VAYALAR RAVI : Will the Minister of INDUSTRY be pleased to state :

(a) the total number of employees in Instrumentations Ltd. Palghat and number of Scheduled Castes and Scheduled Tribes employees;

(b) whether the number of Scheduled Castes/Scheduled Tribes employees are enough of the percentage directed by Government; and

(c) if so, the reasons for not fulfilling the quota of Scheduled Castes/Scheduled Tribes employees ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI MATI ABHA MAITI) : (a) As on 30th June, 1978 the Palghat Plant of Instrumentation Limited, Keta, had 205 employees on its rolls. Of this, 15 and 2 belonged to Scheduled Castes and Scheduled Tribes, respectively.

(b) No, Sir

(c) The shortfall which is mostly in respect of skilled categories of workmen and technical officers is due to non-avail-